

MEGHALAYA ORDINANCE 3 OF 1971

THE MEGHALAYA APPROPRIATION ORDINANCE, 1971

[Promulgated by the Governor on the 20th May, 1970]

(Published in the Gazette of Meghalaya, Extraordinary dated the 20th May, 1971)

An

Ordinance

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1971-72.

WHEREAS the legislative Assembly of Meghalaya in not in Session;

AND WHEREAS the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) of Section 50 of the Assam Re-organisation (Meghalaya) act, 1969, the Governor of Assam exercising his function as Governor in relation to Meghalaya is pleased to promulgate in the Twenty-second Year of the Republic of India the following Ordinance:-

Short title and commencement.

1. (1) This Ordinance may be called the Meghalaya Appropriation Ordinance, 1971.

(2) It shall come into force at once.

Withdrawal of Rupees two crores from and out of the Consolidated Fund of Meghalaya for the financial year 1971-72.

2. From and out of the Consolidated Fund of Meghalaya there shall be paid and applied sums not exceeding those specified in column (2) of the Schedule amounting in the aggregate to the sum of Rupees two crores towards defraying the several charges which will come in course of payment during financial year 1971-72 in respect of the services specified in column (1) of the Schedule.

Appropriation. 3. The sums authorised to be paid applied from and out of the Consolidated Fund of Meghalaya by this Ordinance shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

Services and purpose by Major heads.

Sums is not exceeding

Rs.

125 - Appropriation to the Contingency Fund

2,00,00,000